

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

112. I.A. 1019/2023

I.A. 2430/2023

I.A. 5354/2023

In C.P. (IB) 935(MB)2020

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.06.2024**

NAME OF THE PARTIES: Edelweiss Asset Reconstruction
Company Limited

Vs

Smaaash Entertainment Pvt Limited.

Appearance

For Applicant: Adv. Gaurav Joshi a/w Adv. Feroz Patel, Adv. Kunal Kaul, Adv.
Fatema Kachwalla and Adv. Virgil Braganza i/b JSA for IA 2430.

Adv. Shyam Kapadia a/w Adv. Fatema kachwalla, Adv. Kunal Kaul and Adv.
Virgil Braganza i/b JSA in IA 1019/2023.

For Respondent : - Adv. Shadab Jan a/w Adv Pratibha Rupnawar i/b Samatva
legal Associates for R-2 in IA-2430/2023.

Adv. Rohan Agarwal i/b Adv. Parth P. Shah for R-8, Adv. Malhar Zatakia a/w
Sonam Pandey i/b Sujit Lahoti Associates for R-1.

SECTION 7 of IBC, 2016.

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A No. 2430/2023

Mr. Avanish Agarwal, Director for FGAPL present in person, submits that despite the efforts, social media accounts of the Applicant i.e. Facebook (Facebook Profile @Smaaash HO and Facebook page @Smaaash, Entertainment), could not be transferred as directed by this Court vide order dated 29.04.2024 due to technical difficulties. However, seeks more time to either comply with the Order or to file an affidavit giving details why compliance could not be made.

List on **26.06.2024** for reporting of further compliance.

I.A No. 1019/2023 & I.A No.5354/2023

Heard Ld. Counsel on the both the sides. Written submissions not exceeding 3 pages be filed within three weeks. List on **29.07.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
Harshada

Sd/-
LAKSHMI GURUNG
Member (Judicial)